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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **W.P.(C) 3096/2020, CM APPL. 5093/2021, 23375/2021 & 26842/2021**

BHARAT ARYA

..... Petitioner

Through : Mr.Rahul Shukla, Advocate.

versus

UNION OF INDIA & ORS.

..... Respondents

Through : Mr.Ajay Diggpaul CGSC and
Mr.Kamal R. DIGPAUL, Advocate
for R1/UOI.

Ms.Avnish Ahlawat, SC GNCTD
with Ms.Tania Ahlawat, Mr.Nitesh
Kumar Singh and Ms.Palak
Rohmetra, Advocates for R2 to R4.

CORAM:

HON'BLE MR. JUSTICE YOGESH KHANNA

ORDER

25.01.2022

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1. The hearing has been conducted through Video Conferencing.
2. Learned counsel for the respondent Nos.2 to 4 seeks time to file an affidavit. Be filed within four weeks from today.
3. It is submitted by learned counsel for the petitioner his salary is not being paid since October, 2021 despite the fact that he has been working with respondent No.2. Learned counsel for respondent No.2 on the other hand submits the salary of the petitioner may have been paid till date. In case, it is not paid, let it be paid up to date within two weeks and be paid every month along with the other employees.
4. List on 20.07.2022.

YOGESH KHANNA, J.

JANUARY 25, 2022

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